

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**FRIDAY, THE TENTH DAY OF APRIL
TWO THOUSAND AND TWENTY SIX**

PRESENT

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

ARBITRATION APPLICATION NO: 275 OF 2025

Between:

M/s. GAR Property Development Services Pvt Ltd, Having its office at Laxmi Cyber Centre # 8-2-682, Road No.12 , Banjara hills, Hyderabad - 500 034
Represented by its authorized signatory Mallu Suresh Kumar Reddy, S/o. Late M Raja Reddy, Occ: Service, Aged about 42 Years, R/o. Hyderabad Email - sureshreddy.m@garcorp.in

...Applicant

AND

Ms. Moushumi Chakraborty, D/o. CK Chakraborty, Aged 44 years, Occ: Service, R/o. C 106, Manjeera Diamond Towers, Gopanpally, Hyderabad - 500046 Email - moushumic@gmail.com

...Respondent

Arbitration Application under Section 11(6) of the Arbitration and Conciliation Act, 1996 R/w Scheme for Appointment of Arbitrator, 2000 praying that this Court may be pleased to appoint an independent and impartial Arbitrator under Section 11(6) of the Arbitration and Conciliation Act, 1996 to adjudicate all the disputes between the Applicant and the Respondent herein arising out of the Employment Agreement dated 08-07-2022.

Counsel for the Applicant: Mr. M. Naga Deepak

Counsel for the Respondent: Mr. D. Narender Naik

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

ARBITRATION APPLICATION No.275 of 2025

DATED: 10.04.2026

Between:

M/s. GAR Property Development Services Pvt., Ltd.
Rep., by its authorized signatory, Mallu Suresh Kumar Reddy,
Hyderabad.

... Applicant

AND

Ms. Moushumi chakraborty

... Respondent

ORDER:

Heard Mr. M.Naga Deepak, learned counsel appearing for the applicant
and Mr. D. Narender Naik, learned counsel for the respondent .

2. By order dated 26.03.2026, this Court proposed to appoint
Sri V. Niranjana Rao, retired District Judge, as an independent Arbitrator to
adjudicate the dispute between the parties. The order dated 26.03.2026 is
extracted hereunder for easy reference:

“Mr. M.Naga Deepak, learned counsel appears for the applicant.

Mr. D.Narender Naik, learned counsel appears for the respondent.

The applicant has invoked arbitration clause No.21 under the
Employment Agreement dated 08.07.2022 against the respondent/employee
by service of notice dated 31.10.2025 (Annexure P6). A reply was sent on

08.12.2025 proposing the name of an Advocate as their nominee arbitrator. Applicant has thereafter invoked the jurisdiction of this Court for appointment of an independent arbitrator under Section 11(6) of the Arbitration and Conciliation Act, 1996, as it is not agreeable to the nominee arbitrator.

Respondent has appeared on notice. Counter-affidavit has been filed today *vide* USR No. 38774 of 2026.

The matter was adjourned on 13.03.2026 to enable learned counsel for the respondent to seek instructions on the issue of appointment of an independent arbitrator.

Today, when the case is taken up, learned counsel for the respondent has also sought to draw the attention of the Court to the merits of the dispute, but at the same time submits that this Court may appoint a suitable person or an Advocate for adjudication of the dispute between the parties.

Learned counsel for the applicant submits that since the respondent does not dispute the appointment of arbitrator, this Court may appoint an independent Arbitrator.

In the facts and circumstances, I propose to appoint Mr. V.Niranjan Rao, retired District Judge (presently residing at Villa No.6, MYP1 Green Castle, Gundla Pochampally Village, Medhal-Malkajgiri District, Hyderabad; Mobile No: 9849195434) as an independent Arbitrator to adjudicate the dispute between the parties.

The proposed Arbitrator is requested to submit his consent and a declaration in terms of Section 12(1) read with Schedule VI of the Arbitration and Conciliation Act, 1996.

Registry is directed to communicate this order to the proposed Arbitrator.

Let the matter be listed after three weeks with the response, if any, of the proposed Arbitrator."

3. The proposed Arbitrator has submitted his consent along with a declaration under Section 12(1) read with Schedule VI of the Arbitration and Conciliation Act, 1996 (for short, 'the Act') by letter dated 06.04.2026.

4. Learned counsel for the applicant, therefore, submits that appointment of the proposed Arbitrator may be confirmed.

5. In that view of the matter, I hereby appoint Mr. V.Niranjan Rao, retired District Judge (presently residing at Villa No.6, MYP1 Green Castle, Gundla Pochampally Village, Medhal-Malkajgiri District, Hyderabad; Mobile No: 9849195434), to act as an independent Arbitrator in respect of the dispute between the parties.

6. Registry is directed to serve a xerox copy of the entire pleadings to the learned Arbitrator. The learned Arbitrator is requested to keep in mind the fee prescribed in Schedule IV of the Act and the time limit prescribed under Section 29A of the Act.

7. The Arbitration Application is, accordingly, disposed of.

Miscellaneous applications pending, if any, shall stand closed.

SD/- A.V.S.S.C.S.M. SARMA
JOINT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. Mr. V. Niranjan Rao, retired District Judge (R/o. Villa No.6, MYP1 Green Castle, Gundla Pochampally Village, Medhal-Malkajgiri District, Hyderabad; (Mobile No:9849195434) **(By Special Messenger)(Along with a Copy of affidavit and material papers)**

2. The Section Officer, O.S.Section, High Court for the State of Telangana at Hyderabad.
3. One CC to Mr. M. Naga Deepak, Advocate [OPUC]
4. One CC to Mr. D. Narender Naik, Advocate [OPUC]
5. Two CD Copies
KAM/ba

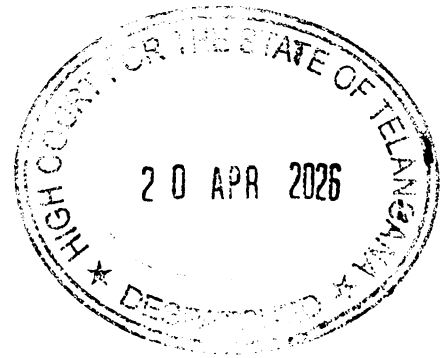


HIGH COURT

DATED: 10/04/2026

ORDER

ARBAPPL.No.275 of 2025



**DISPOSING OF THE
ARBITRATION APPLICATION**

(7) NT
20/4/26